

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-511
IB-2685/ND/2019

IN THE MATTER OF:

M/s Pooja Enterprises
V/s.
Chandrlekha Constructions Pvt Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC

Order delivered on 11.08.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

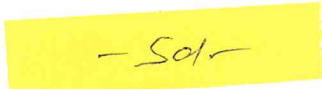
For the Applicant : Advocate Ashok Junjeja
For the Respondent : Mr. Mukesh Rana and Ms. Mamta

ORDER

Ld. Counsel for the petitioner submits that for the same amount, the matter was referred to the Ld. Arbitrator and also an award has been passed. So, the petitioner seeks permission to bring that award on record.

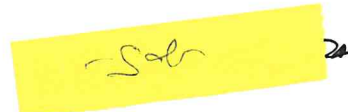
Heard. Permission is granted. The petitioner is also directed to convince the Bench on the point once the matter was referred to the Ld. Arbitrator and the Ld. Arbitrator has given an award, then how an application under Section 9 of IBC, 2016 is maintainable.

List the matter on **22.09.2021**.



(K.K. VOHRA)
MEMBER (T)

Chirag



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)